GOVERNMENT OF RAJASTHAN DEPARTMENT OF PERSONNEL

(A-Gr.II)

No. F.1(2)DOP/A-II/86

Dated: 28-04-2017

NOTIFICATION

In exercise of the powers conferred by the proviso to Article 309 of the Constitution of India, the Governor of Rajasthan hereby makes the following rules further to amend the Rajasthan Medical and Health Service Rules, 1963, namely:-

- 1.Short title and commencement.- (1) These rules may be called the Rajasthan Medical and Health Service (Amendment) Rules, 2017. (2) They shall come in to force with immediate effect.
- **2.Amendment of rule 22A.-** In rule 22A of the Rajasthan Medical and Health Service Rules, 1963, the existing Explanation shall be substituted by the following, namely:-

Explanation.- "Rural Area" means a place other than Tehsil Head Quarter and which is not a Municipal Town."

By order and in the name of the Governor,

(Sunil Sharma)

Joint Secretary to the Government